

**GOVERNMENT OF INDIA  
HOUSING AND URBAN POVERTY ALLEVIATION  
LOK SABHA**

UNSTARRED QUESTION NO:391  
ANSWERED ON:22.07.2015  
Women as Co-owners of Houses  
Udhayakumar Shri M.

**Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:**

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government has made mandatory provision of making the mother or wife to be either sole or co-owner of flats along with the beneficiary under affordable housing scheme;
- (b) if so, the details thereof and the purpose behind the move;
- (c) whether the Government is planning to use new technology for quicker construction of houses at large scale to meet the target of housing for all;
- (d) if so, whether the government has invited application from expert agencies and organisations for their empanelment and if so, the details thereof; and
- (e) whether the Government has fixed any mandatory requirement for this purpose and if so, the details thereof?

**Answer**

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN POVERTY ALLEVIATION  
[SHRI BABUL SUPRIYO]

(a) & (b): Yes, Madam. The houses constructed/acquired with central assistance under the mission "Housing for All (Urban)" should be in the name of the female head of the household or in the joint name of the male head of the household and his wife, and only in cases when there

is no adult female member in the family, the house can be in the name of male member of the household. This provision has been made in view of the wider policy of Government for empowerment and security of women.

(c) to (e): A Technology Sub-mission, as part of the Mission, will facilitate adoption of modern, innovative and green technologies and building material for faster and quality construction of houses. The Sub-mission will be driven with participation of planning, architectural and technical institutes like IITs/NITs etc. Government has not invited any applications for empanelment.

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